

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.7 - IA/577(AHM)2024
In
CP(IB) 285 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Suresh Mohanlal Jain
V/s
GMW Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 17/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Nilesh P Udernani, Advocate a. w. Mr. Parth S. Shah,
Advocate
For the Respondent :

ORDER

IA/577(AHM)2024

This is an application filed under Section 60(5) IBC r. w. Rule 11 of NCLT Rules, 2016 seeking restoration of CB (IB) No.285 of 2020 which was disposed of as withdrawn with liberty to revive in case settlement fails vide order dated 16.01.2023.

Let notice be issued to the Respondent by the Registry, returnable by next date. The Applicant is directed to collect the notice from the Registry within three days and serve upon the Respondent along with copy of this order through Registered Ad post / Speed-post, Dasti mode as well as on the registered email ID of the Respondent registered with the MCA within seven days.

The Respondent may file reply, if any, within seven days from the date of receipt of notice. Rejoinder, if any, be filed with seven days thereafter.

Proof of Service be filed by way of an affidavit before the next date of hearing.

Re-list for further consideration on 14.05.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)